

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 401**  
**IB/285/ND/2024**

**IN THE MATTER OF:**

Indian Bank	...	Applicant
Versus		
Shyam Indofab Private Limited	...	Respondent

**Under Section 7 (IBC) Code, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Rajesh Kumar Gautam, Adv. Anant Gautam, Adv. Likivi K Jakhalu, Adv. Kushagra Nilesh Sahay
For the Respondent	: Adv. Arun Saxena

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This Tribunal by order dated 29.05.2024, directed the Respondent to file reply within two weeks. As of now, no reply has been filed by the Respondent. Today, Mr. Arun Saxena, Ld. Counsel appearing on behalf of the Respondent has submitted that they are filing Vakalatnama on behalf of the Respondent and further submitted that Respondent did not want to file any reply. Since, Vakalatnama was not filed within the time fixed by this Tribunal. This Tribunal is not inclined to record the submissions made on behalf of the Respondent. List the matter on **26.07.2024** for further proceedings.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**